

had its effect on the trade and business activities in the affected areas of the State.

(b) The difficulties experienced by the banks in carrying on their normal operations were brought to the notice of the State Government authorities by the Reserve Bank of India. The State Government authorities have intimated that adequate police protection is being given to the banks. Efforts are being made both by the Reserve Bank and by the commercial banks themselves to extend maximum facilities possible under the prevailing circumstances.

Proposal to lift Lock-out in Indian Airlines

3370. SHRI BHOGENDRA JHA:
SHRI DEVINDER SINGH
GARCHA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government propose to lift fully the lock-out in Indian Airlines; and

(b) if so, when and if not, the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BHADUR): (a) and (b). The lock-out declared by Indian Airlines on 24-11-1973 was lifted from 21-12-1973, in respect of individual employees willing to give an undertaking to work according to the revised shift system wherever applicable and co-operate with the management in eliminating wasteful work practices. On this basis a large number of employees signed individual undertakings and resumed duty.

The lock-out was also lifted in respect of employees who are members of the following Associations/Unions, on the dates noted against each on reaching settlements with them to

work according to the revised shift system and co-operate with the management in the elimination of wasteful work practices:—

Name of Union/Association	Date of lifting the lock-out
(1) Indian Aircraft Technicians' Association	10-12-1973
(2) Airline Ground Instructors' Association.	21-12-1973
(3) Indian Flight Engineers' Association.	23-12-1973
(4) All India Aircraft Engineers' Association:	10-1-1974
(5) Indian Commercial Pilots' Association.	21-2-1974

On the above basis, the staff in position on 12-3-74 was 15,934 against a total strength of 15,977, the number still locked out being 43 who are represented by the Air Corporations Employees Union, the only Association with which a settlement is yet to be reached.

Upgradation of Hubli-Dharwar Corporation

3371. SHRI BHOGENDRA JHA:
Will the Minister of FINANCE be pleased to state:

(a) whether any representation has been received regarding upgrading of Hubli-Dharwar Corporation area from 'C' class city to 'B' class; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Yes, Sir.

(b) As the population of Hubli-Dharwar Corporation according to 1971 Census Report is less than 4 lakhs, which is the minimum qualifying limit for inclusion of a city in B-2 class, it has not been found possible to upgrade Hubli-Dharwar to B-2 class.